COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 315 OF 2017 & IA NOs. 783 & 782 OF 2017

Dated: 12th October, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

M/s. KVK Energy Ventures Pvt. Ltd.

...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s): Mr. Gopal Jain, Sr. Adv.

Mr. Sakya Singha Chaudhri Mr. Anand Kumar Srivastava Ms. Molshree Bhatnagar Ms. Manpreet Kaur

Counsel for the Respondent(s): Mr. Nikhil Nayyar

Mr. Dhananjay Baijal for R-1 Mr. M.G. Ramachandran Ms. Ranjitha Ramachandran

Ms. Poorva Saigal

Mr. Shubham Arya for R-2

Mr. R. Mishra

Mr. Sanjeev Saxena for R-3

<u>ORDER</u>

I.A. No.782 of 2017 (Appln. for exemption from filing certified copy of impugned order) is allowed.

List the matter on <u>23.10.2017</u> for reporting compliance regarding filing of affidavit of service. In the meantime, rejoinder may be filed after serving copy on the other side.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson